

(c) regulating the manner in which and the purposes for which persons may be associated with the Board under section 11;

(d) determining the terms and conditions of service of the members of advisory committees, of persons associated with the Board under section 11 and of all officers appointed by the Board.

THE INDIAN COTTON CESS (AMENDMENT)
ACT, 1956

ACT No. 50 OF 1956

An Act further to amend the Indian Cotton Cess Act, 1923.

[14th September, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Cotton Cess (Amendment) Act, 1956.

Short title
and com-
mencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In section 2 of the Indian Cotton Cess Act, 1923 (hereinafter referred to as the principal Act),—

Amendment
of section 2.

(a) after clause (d), the following clause shall be inserted, namely:—

“(dd) ‘managing agent’ has the meaning assigned to it in the Companies Act, 1956;”;

(b) after clause (e), the following clause shall be inserted, namely:—

“(ee) ‘occupier’, in relation to a mill, means the person who has ultimate control over the affairs of the mill, and where the said affairs are entrusted to a managing agent, such agent shall be deemed to be the occupier of the mill;”.

3. For section 4 of the principal Act, the following section shall be substituted, namely:—

Substitution
of new sec-
tion for
section 4.

“4. The Central Government shall cause to be constituted a Committee to be called the Indian Central Cotton Committee consisting of the following members, namely:—

Constitution
of Indian
Central Cot-
ton Commit-
tee

(i) the Vice-President of the Indian Council of Agricultural Research;

(ii) the Agricultural Commissioner with the Government of India;

(iii) two persons to be nominated by the Central Government to represent that Government;

(iv) ^{(ten) 4} ~~fourteen~~ persons to be nominated by the Central Government, to represent respectively the Agricultural Departments of the Governments of the States of ^[Andhra Pradesh] ~~Andhra, Bombay, Hyderabad, Madhya Bharat, Madhya Pradesh, Madras, Mysore, Patiala and East Punjab States Union, Punjab, Rajasthan, Saurashtra, Travancore-Cochin, Uttar Pradesh and West Bengal;~~ ^[Kerala]

(v) three persons of whom two shall be elected by the members of the House of the People from among themselves and one shall be elected by the members of the Council of States from among themselves;

(vi) ^{(sixteen) 4} ~~twenty-six~~ persons to be nominated by the Central Government in consultation with the State Governments concerned to represent the cotton growers, of whom five shall be nominated from each of the States of Bombay and Madhya Pradesh, ~~four from the State of Hyderabad, two from each of the States of Madhya Bharat and Saurashtra,~~ ^[Andhra Pradesh] and one from each of the States of ~~Andhra, Bhopal, Madras, Mysore, Patiala and East Punjab States Union, Punjab, Rajasthan and Uttar Pradesh;~~

(vii) eight persons to be nominated, respectively, by the East India Cotton Association, the Bombay Millowners' Association, the Bombay Chamber of Commerce, the Indian Merchants' Chamber, Bombay, the Ahmedabad Millowners' Association, the Tuticorin Chamber of Commerce, the Upper India Chamber of Commerce and the Empire Cotton Growing Corporation;

(viii) four persons to be nominated by the Central Government to represent the cotton manufacturing or cotton ginning industry, of whom two shall be nominated to represent the industry in the State of Madhya Pradesh, one to represent the industry in the State of Madras and one to represent the industry in the State of Punjab;

(ix) one person having knowledge of co-operative banking to be nominated by the Central Government; and

¹/₂ Subs. + omitted by Am. A.O. (No. 3), 1957.

(x) such additional members, not exceeding six, as the Central Government may, by notification in the Official Gazette, appoint:

Provided that if within the period prescribed in this behalf, any authority specified in this section fails to nominate a person, the Central Government may itself appoint a member to fill the vacancy."

4. In sections 6, 7, 9 and 10 of the principal Act, for the word "owner" wherever it occurs, the word "occupier" shall be substituted. Amendment of sections 6, 7, 9 and 10.

5. The Committee to be constituted under section 4 of the principal Act, as amended hereby, may be constituted at any time after the passing of this Act and before its commencement, but the Committee as so constituted shall not begin to function till the commencement of this Act and on such commencement the term of office of the members of the Committee then existing shall expire. Transition from existing constitution to new constitution.

THE INDIAN INSTITUTE OF TECHNOLOGY

(KHARAGPUR) ACT, 1956

ARRANGEMENT OF SECTIONS

*see India Code,
Vol. IV*

SECTIONS

1. Short title and commencement.
2. Declaration of the Indian Institute of Technology (Kharagpur) as an institution of national importance.
3. Definitions.
4. Incorporation.
5. Transfer of service of existing employees of the Indian Institute of Technology at Kharagpur.
6. Powers of the Institute.
7. Institute to be open to all races, creeds and classes.
8. Teaching at the Institute.
9. Visitor.
10. Authorities of the Institute.
11. The Board.
12. Term of office of, and vacancies among members of the Board.